### **Airlifting of Export Goods**

1882. SHRI J.P. AGARWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of Government has been drawn to a recent problem of airlifting of export goods from Delhi and other airports in the country; and

(b) if so, the details of long term measures proposed to be taken in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

- (b) (i) The Open Sky Policy has been placed on a permanent basis to facilitate foreign carriers to plan their operations on a long term basis.
  - (ii) The freight rates to be determined by the demand and supply situation.
  - (iii) Abolishing of mandatory rates to attract larger freighter capacity.
  - (iv) In the fleet acquisition programme of Air India, preference is being given to combi-aircraft.
  - (v) Air India has been instructed to convert its old B 747 passenger aircraft into freighters when new aircraft become available.
  - (vi) Favourable consideration to foreign carriers for passenger terminator frequencies for combi aircraft.
- (vii) Explore possibilities of a shuttle service to Gulf to optimise avail-

able freighter capacity with Air India.

### A.I. Flight from Hyderabad to Foreign Countries

1883. SHRI B.N. REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of flights undertaken by the Air India from Hyderabad to foreign countries at present;

(b) whether the flights are sufficient to meet the growing traffic;

(c) if not, whether Government propose to increase the flights; and

(d) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Two weekly international flights are being operated by Air India at present from Hyderabad to Jeddah.

(b) Yes, Sir.

(c) and (d). Do not arise.

#### Exports of Maruti Cars to Hungary

1884. SHRIMATI SUBHASHINI ALI: Will the Minister of INDUSTRY be pleased to state:

(a) whether more Maruti cars are being exoported to Hungary as has been reported in Sunday Mail of 10 June, 1990;

(b) whether exports are being done despite financial losses involved and heavy component of parts imported against the hard currency; and (c) what has been the total foreign exchange out go on Maruti project, including all imports of technology, spare parts etc. since inception and the total foreign exchange earned on export of an item which has not been developed in the country?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Maruti Udyog Ltd. has exported 2505 vehicles to Hungary till now. 670 cars are being shipped in the month of September, 1990. Another 330 cars are expected to be shipped by November, 1990.

(b) There is not financial loss being incurred on account of exports. The sale of cars to Hungary is in US dollars, and there is a sizeable net earning in hard currency as a result.

(c) The total foreign exchange expenditure till the end of 1989-90 since inception has been US\$ 852.69 million. The total foreign exchange earned during the same period was US\$ 62.42 million, through exports, deemed exports and domestic sale against foreign exchange.

# Lighting on Coimbatore Airport

1885. SHRI C.K. KUPPUSWAMY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total amount spent for lighting on airports;

(b) whether there is proper lighting arrangements in Colmbatore airport;

- (c) if not, the reasons therefor; and
- (d) the steps taken in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Rs. 50.00 iakhs approximately on ground lighting facilities for each airport.

(b) Yes, Sir.

(c) and (d). Do not arise.

# Outstanding dues of Bihar and West Bengal to Damodar Valley Corporation

1886. SHRIK.S. RAO: Will the Minister of ENERGY be pleased to state:

(a) whether Governments of Bihar and West Bengal owe a high amount to the Damodar Valley Corporation for the power supplied to the Electricity Boards of these States;

(b) if so, the break-up of the amount due from each of the two States and since when;

(c) whether the D.V.C. has urged his Ministry to take up the matter with the two State Governments;

(d) if so, whether his Ministry has taken up the matter with the State Governments; and

(e) if so, the results thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). On account of power supplied, the outstanding dues receivable by DVC upto end of July, 1990 are Rs. 202.19 crores from Bihar State Electricity Board, while a major portion of the dues has fallen into arrears form December, 1989 onwards three bills relate to April, 1986. June 1986 and November, 1986. In the case of West Bengal State Electricity Board, the dues have fallen into arrears from October, 1988 onwards, while two bills relate to April, 1987 and May, 1987.

(c) to (e). Yes, Sir. The matter has been